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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA. 281/99

dt. 5-3-1999

Between

Smt. Shaik Jaheedunnisa

Applicant

and

1. Chief Genl. Manager
Telecom, AP circle
4-1-97, Triveni Complex
Hyderabad 1

2. Genl. Manager
Telecom,
Vijayawada Telecom Dist.
Seven Storey Liquor Bldgs
Labbipet, Vijayawada 520001

: Respondents

Counsel for the applicant

S. Ramakrishna Rao
Advocate

Counsel for the respondents

B. N. Sharma
S. C. C.G.S.C

Ceram

Hon. Mr. Justice D.H. Nasir, Vice Chairman

Order

Oral order (per Hon. Mr. Justice D.H. Nasir, VC)

Heard learned counsel for the rival parties.

1. The present applicant before us is a rival claimant of the pensionary benefits of the person who was employed with Railway but was found absconding for more than seven years. Subsequently it came to the notice of the parties that the employee had died and therefore it ^{has} now became necessary to decide who out of the heirs is entitled to receive the pensionary benefits.
2. The learned counsel for the applicant submitted on the earlier occasion when this OA came up for hearing that the respondents were directed to furnish certain particulars so that on the basis of the same the applicant may be facilitated to establish her claim before Civil court that she was entitled to inherit the legacies of the deceased employee of the Railways.
2. The learned counsel for the applicants ^{confirms} acknowledged that the required particulars ^{have} had now been furnished by the learned Standing counsel for the respondent, and therefore the present OA ^{is} ~~was not~~ required to be pursued any further.
3. The OA is therefore closed as not required to be prosecuted any further.

D.H. Nasir
(D.H. Nasir)
Vice Chairman

Dated : 5 March 99
Dictated in Open Court

Amulya
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